

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF**TXLENE FORGE PRIVATE LIMITED**

Relevant Particulars		
1.	Name of corporate debtor	TXLENE FORGE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14 th January 1998
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No./ limited Liability Identification No. of corporate debtor	U28910PB1998PTC020955
5.	Address of the registered office and Principal office (if any) of corporate debtor	VILL & PO RAMGARH, CHANDIGARH ROAD, LUDHIANA PB-141123
6.	Insolvency commencement date in respect of corporate debtor	19 th December 2019
7.	Estimated date of closure of insolvency resolution process	15 th June 2020 (180 th day from the Insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Arun Gupta IBBI Registration No. IBBI/IPA-001/IP-P01323/2018-2019/12055
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H. No. 229, St. No. 5R, Khalsa School Road, Khanna, Ludhiana, Punjab, 141401 arunsapna.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o M/s Arun Sapna & Associates, Chartered Accountants, Opposite Union Bank of India, G.T. Road, Khanna-141401 (PB) Email: cirptxlene@gmail.com



11.	Last date for submission of claims	2 nd January 2020
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of Section 21, ascertained by the Interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representative are available at:	Web link: http://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Txlene Forge Private Limited on 19th December 2019.

The creditors of Txlene Forge Private Limited, are hereby called upon to submit their claims with proof on or before 2nd January 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



CA Arun Gupta

Interim Resolution Professional

IBBI Regd. No. IBBI/IPA-001/IP-P01323/2018-2019/12055

24th December 2019

Place: Khanna